

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THIEF HOTELS AND RESORTS PRIVATE LIMITED

Sl. No	Particulars	Details
1	Name of Corporate Debtor	Thief Hotels and Resorts Private Limited
2	Date of Incorporation of Corporate Debtor	19.07.2021
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Chennai
4	Corporate Identity Number / Limited Liability Identification Number	U55209TN2021PTC144866
5	Address of Registered Office and Principal Office (if any) of Corporate Debtor	No.50/150, Kodambakkam High Road, Dr. MGR Salai, Nungambakkam, Chennai – 600034
6	Insolvency Commencement Date in respect of Corporate Debtor	05.05.2026
7	Estimated date of closure of insolvency resolution process	01.11.2026
8	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Mr. S. Kangayan, IBBI/IPA-002/IP-N00866/2019-2020/12770
9	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Plot No.81, 3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600127 Mob#9677554665 email id: kangayan.s@gmail.com ;
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No.81, 3 rd Street, Phase I, Dollars Colony, Vengambakkam, Tambaram East, Chennai 600127 Mob#9677554665 email id: kangayan.s@gmail.com ;
11	Last date for submission of claims	27.05.2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable



Sl. No	Particulars	Details
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads and also can be had from kangayan.s@gmail.com ;

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chennai Bench-I has ordered the commencement of a Corporate Insolvency Resolution Process against Thief Hotels and Resorts Private Limited on 05.05.2026.

The creditors of Thief Hotels and Resorts Private Limited are hereby called upon to submit their claims with proof on or before 19.05.2026 to the Interim Resolution Professional.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13-05-2026

Place: Chennai

Sd/-

Mr. S. Kangayan

Interim Resolution Professional

IBBI/IPA-002/IP-N00866/2019-2020/12770

